

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO.198 OF 2025

CHETNA

Petitioner(s)

VERSUS

HIMANSHU VERMA

Respondent(s)

O R D E R

1. The present petition has been filed by the petitioner-wife seeking transfer of the divorce petition filed by the respondent-husband being HMA Petition No.184 of 2024 titled "*Himanshu Verma versus Chetna*" pending before the Principal Judge, Family Court, Jaipur Metro-1, Rajasthan to the Principal Judge, Family Court, Central District, Tis Hazari Courts, Delhi.

2. After hearing the learned counsel appearing for the parties, in our opinion, a case is made out for transfer of divorce proceedings as four other cases are also pending at New Delhi.

3. Accordingly, HMA Petition No.184 of 2024 titled "*Himanshu Verma versus Chetna*" pending before the Principal Judge, Family Court, Jaipur Metro-1, Rajasthan is hereby transferred to the Principal Judge, Family Court, Central District, Tis Hazari Courts, Delhi.

4. Records shall be sent promptly by the Court where proceedings are pending to the transferee Court.

5. In case video conferencing facilities are available in the transferee Court, the parties may be permitted to appear through video conferencing on non-effective dates of hearings.

6. Accordingly, the Transfer Petition is allowed.

.....J.
(RAJESH BINDAL)

.....J.
(MANMOHAN)

NEW DELHI;
July 31, 2025.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s). 198/2025

CHETNA

Petitioner(s)

VERSUS

HIMANSHU VERMA

Respondent(s)

([MEDIATION REPORT RECEIVED]

IA No. 301241/2024 - EXEMPTION FROM FILING O.T.

IA No. 301243/2024 - STAY APPLICATION)

Date : 31-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Ms. Akansha Singh, Adv.
Mr. Prateek Kumar Jha, Adv.
Mr. Amandeep Sohal, Adv.
Mr. Shashank Singh, AOR

For Respondent(s) :

Mr. Tushar Arora, Adv.
Mr. Ekansh Bansal, AORUPON hearing the counsel the Court made the following
O R D E RThe Transfer Petition is allowed in terms of the
signed order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)
AR-CUM-PS(AKSHAY KUMAR BHORIA)
COURT MASTER

(Signed order is placed on the file.)